

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4661
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026**

PENDENCY OF CASES

4661 SMT. BAG MITALI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in the Supreme Court and High Courts as on date; and
(b) the reasons for pendency of court cases despite the Supreme Court having its sanctioned strength?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): As per the information available on the National Judicial Data Grid (NJDG), the details of pending cases in the Supreme Court of India and the High Courts, as on 16.03.2026 are as under:

Sl. No.	Name of Court	Pending cases
1.	Supreme Court	92,876
2.	High Courts	63,98,686

Pendency of cases in courts arise due to several factors besides availability of adequate number of Judges and Judicial officers. These inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, besides the availability of physical infrastructure, supporting court staff, etc.
